

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 537 of 2019**

**IN THE MATTER OF:**

**Usman Sharif**

**...Appellant**

**Versus**

**Sew Infrastructure Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Karunesh Tandon, Advocate.**

**For Respondent: Mr. Rajiv Dalal, Barrister, Mr. T.V.L. Narasimaha Rao,  
Advocates for R.P.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 573 of 2019**

**IN THE MATTER OF:**

**Usman Sheriff**

**...Appellant**

**Versus**

**Sew Infrastructure Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Jay Kishor Singh, Ms. Monali Segan and Mr. Mohit  
Raj, Advocates.**

**For Respondent: Mr. Rajiv Dalal, Barrister, Mr. T.V.L. Narasimaha Rao,  
Advocates for R.P.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 626 of 2019**

**IN THE MATTER OF:**

**Gati Infrastructure Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Sew Infrastructure Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rajesh Sharma, Advocate.**

**For Respondent: Mr. Rajiv Dalal, Barrister, Mr. T.V.L. Narasimaha Rao,  
Advocates for R.P.**

**O R D E R**

**14.02.2020** Mr. Narsimha Rao, Resolution Professional who appears in person submits that he had dispatched the status report on 10-02-2020 by post. However, no such report has been received. He is accordingly directed to submit the status report supported by the relevant documents in regard to extension of 'Corporate Insolvency Resolution Process Period', if at all allowed by the Adjudicating Authority, within one week and provide advance copy thereof to learned counsel for the Appellant.

Post these Appeals 'For Admission (After Notice)' on **27<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

R N / n n/